<u>COURT-I</u>

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

<u>APPEAL NO. 83 OF 2017 &</u> IA NOS. 704 & 705 OF 2016 & IA NO. 250 OF 2018

Dated: 28th February 2018

Present:	Hon'ble Mr. I. J. Kapoor, Technical Member	
	Hon'ble Mr. Justice N. K. Patil, Judicial Member	

In the matter of: U.P. Ceramics and Potteries Ltd. Vs. Rajasthan Electricity Regulatory Commission & Ors.		Appellant(s) Respondent(s)
Counsel for the Appellant(s)	:	Ms. Sanjana
Counsel for the Respondent(s) :		Mr. Raj Kumar Mehta Ms. Himanshi Andley for R-1
		Mr. B.S. Ajatshatru Ms. Megha for R-2 to R-4

<u>ORDER</u>

IA NO. 250 OF 2018

(Appl. for condonation of delay in filing rejoinder)

In this application, the applicant/appellant has prayed that delay in filing rejoinder may be condoned.

We have heard learned counsel for the applicant and perused the explanation offered for the delay in filing rejoinder. We find the explanation to be acceptable. Sufficient cause has been made out. Hence, delay in filing rejoinder is condoned and rejoinder is taken on record. Application is disposed of.

Appeal No. 705 of 2016

(Appln. for permission to file addl. Documents)

Issue notice to the Respondents returnable on 05.04.2018. Mr. R.K. Mehta takes notice on behalf of Respondent No.1 and Ms. Megha Karnwal takes notice on behalf of Respondent Nos. 2 to 4 and they seek three weeks time to file objections to this application. Dasti, in addition, is permitted.

List the matter on <u>05.04.2018</u>. In the meantime, learned counsel for the respondents may file objections on or before 22.03.2018 after serving copy on the other side.

(Justice N. K. Patil) Judicial Member (I. J. Kapoor) Technical Member